

Employment after Retirement) Amendment Regulations, 1995).

- (iv) G.S.R. 362(E) published in Gazette of India dated the 27th April, 1995 approving the Kandla Port Trust Employees (Reimbursement of Tuition Fees) Amendment Regulations, 1995.

*[Placed in Library. See No. L.T. 7772/95]*

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1993-94, under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Transport Corporation, New Delhi, for the year 1993-94.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

*[Placed in Library. See No. L.T. 7773/95]*

- (4) (i) A copy of the annual Accounts (Hindi and English versions) of the Delhi Transport Corporation, New Delhi, for the year 1993-94, together with Audit Report thereon, under sub-section (4) of section 33 of the Road Transport Corporation Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Transport Corporation, New Delhi, for the year 1993-94.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

*[Placed in Library. See No. L.T. 7774/95]*

**Report of the Comptroller and Auditor General of India—Union Government (No. 11 of 1995)—(Commercial)—Steel Authority of India Ltd.**

**THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV):** I beg to lay on the Table—

A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 11 of 1995)—(Commercial)—Steel Authority of India Limited (Bhilai Steel Plant) under article 151(1) of the Constitution.

*[Placed in Library. See No. L.T. 7775/95]*

**Review on the working of and Annual Report of Indian Drugs and Pharmaceuticals Ltd. Gurgaon for 1993-94.**

**THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI RAM LAKHAN SINGH YADAV):** On behalf of Shri Eduardo Faleiro, I beg to lay on the Table—

- (1) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1993-94.

(ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

*[Placed in Library. See No. L.T. 7776/95]*

13.31 hrs.

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

**MR. SPEAKER:** The Committee on Absence of Members from the sittings of the House in their Ninth Report presented to the House on 25th May, 1995, have recommended that leave of absence be granted to the following Members for the period against each:—

1. Shrimati Dipika H. Topiwala	14.3.95 to 31.3.95, 24.4.95 to 30.4.95 and 1.5.95 to 8.5.95.
2. Shri Lakshman Singh	24.4.95 to 2.6.95.
3. Shri Syed Shahabuddin	2.5.95 to 17.5.95.
4. Shri Krishna Marandi	14.3.95 to 31.3.95 and 24.4.95.
5. Shri K. Muraleedharan	29.4.95 to 1.5.95.
6. Shri E. Ahamed	4.5.95 to 18.5.95.
7. Shri Rajaram Shankarrao Mane	24.4.95 to 2.6.95
8. Shri Ram Niwas Mirdha	16.5.95 to 2.6.95

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: The leave is granted. The Members will be informed accordingly.

13.32 hrs.

STATEMENT BY MINISTER

**Drawal of Fund from the Contingency Fund of India**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY): (SHRIMATI KRISHNA SAHI):

The Department of Industrial Development has to pay a total sum of Rs. 5,04,280/- (Rupees five lakhs four thousand two hundred and eighty only) to the following industrial units as mentioned against them:—

1. M/s. Gupta Oil & General Mills	2,39,800/-
2. M/s. Kapil Muni Oil Mills	59,760/-
3. M/s. Surya Plastics	1,36,800/-
4. M/s. Rocky International	67,900/-

as Central Investment Subsidy through the Financial Commissioner & Secretary to Government, Haryana, Industries Department, Chandigarh. The Central Investment Subsidy Scheme introduced in 1971 was discontinued with effect from 1.10.88 and as such there is no budgetary provision in this account. The Department is, however, required to pay the above mentioned amount to the aforesaid parties in compliance with the Judgement of Punjab & Haryana High Court, Chandigarh dated 4.8.93 and 4.5.95 and to avoid the contempt proceedings filed by the aforementioned petitioners.

[Translation]

SHRI MOHD. ALI ASHRAF FATMI (Darbhanga): Mr. Speaker, Sir, some days ago, a question was raised about the Saudi Arabia. It is question of education of 30 thousand children. Will the hon. Minister make a statement whether the schools that had been closed and were issued notices have re-opened.

STATE MINISTER IN MINISTRY OF FOREIGN AFFAIRS (SHRI R.L. BHATIA): The schools which were closed in Saudi Arabia have been allowed to reopen as we approached the Government of Saudi Arabia.

13.35 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to Continue the Policy of giving Promotion to SC/STs in Higher Grades in Banks on the basis of Seniority cum Fitness**

SHRIMATI SANTOSH CHOWDHARY (PHILLAUR): As per the reservation policy of the Government, reservation to Scheduled Castes and Scheduled Tribes in promotions to the higher grades viz., manager and above is provided in banks; and only in such methods of promotions which are based on seniority subject to fitness. Now, the Government has directed the Chief Executives of Public Sector Banks to effect promotions from one scale to another or one grade to another on the basis of merit only. It has also been directed that the Boards of the banks shall not provide any weightage for seniority. The reservations to Scheduled Castes and Scheduled Tribes in promotion to the higher grades of banking services is applicable only in promotions based on seniority, subject to fitness. But the banks have been directed to desist from making promotions from one grade to another on the basis of seniority as per the above direction of the government.

So, it may be stated that it indirectly takes away the rights of reservation from Scheduled Castes and Scheduled Tribes in promotions to the higher grades of banking services. It will deprive Scheduled Castes and Scheduled Tribes of their due representation in higher grades of banking services.

I, therefore, urge upon the Government to look into the matter urgently so that the concept of constitutional provision of reservation for due representation of Scheduled Castes and Scheduled Tribes in Government services is not defeated.

- (ii) **Need to Provide better facilities in DMU Train running between Palasa and Cuttack via Berhampur and Bhubaneswar and to attach additional boggies in Okha Express**

SHRI GOPI NATH GAJAPATHI (BERHAMPUR): In spite of the introduction of several new trains and additional facilities in general announced in the Railway Budget, 1995-96, no specific facility has been provided to the travelling public of South Orissa this year also.

It is surprising to note that lavatory facilities to the DMU train from Palasa to Cuttack, via Berhampur and Bhubaneswar have been abruptly withdrawn. People travel with their families on this convenient shuttle service, which extends to the duration of about six hours. So, lavatory facilities must be provided in such trains. Further, over two